

I tell them? Hon. Members may tell them.

That is what I want.

Therefore, now I am sorry; I have gone ahead (*Interruptions*).

**Shri Surendranath Dwivedy:** You may fix some other time, say 5 P.M. today.

**Mr. Speaker:** We will see. I cannot say anything now.

**Shri K. Lakkappa (Tumkur):** On a point of order. Under the rules of procedure a calling attention notice has been admitted and time fixed for it. Now Shri Samar Guha was here in the House only, but he had just gone out to collect some papers. He was within the precincts of Parliament House. Therefore, the calling attention notice should be taken up, now.

**Mr. Speaker:** A very valuable suggestion. He will kindly resume his seat. Or has he finished his speech?

**Shri K. Lakkappa:** I am not making a speech. I am only saying when my colleague, Shri Samar Guha was called, he had just gone out to collect some papers and he had returned immediately. So it should be taken up now.

**श्री मधु लिमये (मुंगेर) :** अध्यक्ष महोदय, मेरी प्रार्थना केवल इतनी है कि गोपालन साहब का जो मामला है, . . . .

**Mr. Speaker:** After I have given the ruling, what is the point in raising this?

**श्री मधु लिमये :** अगर आपको मेरी प्रार्थना जव्, तो आप उसको मॉरि, वर्ना मैं बैठ जाऊंगा ।

'फ्रीडम फ्रॉम एरेस्ट, मालेस्टेशन, अब-स्क्वशन एंड हेरॉमेट' को 'मैं' के अन्तार एक बड़ा विशेषाधिकार माना जाता है और श्री गोपालन का मामला उनके अन्तर्गत अता है। पिछले साल श्री डांगे, श्री रामाभूत, श्री विदिव चौधरी और मूझ को पटना हवाई अड्डे पर रोक लिया गया था ।

**Mr. Speaker:** I know all that. Do not go into it now.

**श्री मधु लिमये :** वह मामला विशेषाधिकार समिति के पास गया था। इस लिए मेरी प्रार्थना है कि आप इस मामले को नियम 227 के मातहत, बिना बहस किए, केवल यह निश्चित करने के लिए कि क्या श्री गोपालन को गैर-कानूनी ढंग से दो घंटे तक रोका गया था, विशेषाधिकार समिति के पास भेजिये ।

12.12 hrs.

PAPERS LAID ON THE TABLE—  
contd.

**Mr. Speaker:** Dr. Ram Subhag Singh.

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

The Minister of Parliamentary Affairs and Communications (**Dr. Ram Subhag Singh**): I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:

- (1) The Indian Telegraph (Sixth Amendment) Rules, 1967 published in Notification No. GSR 1104 in Gazette of India dated the 17th July, 1967. [Placed in Library, see No. LT-1283/67].
- (2) The Indian Telegraph (Fifth Amendment) Rules, 1967, published in Notification No. GSR 1105 in Gazette of India dated the 18th July, 1967 [Placed in Library. See No. LT-1284/67].

12-12 hrs.

RE: QUESTION OF PRIVILEGE—  
contd.

**Shri Vasudevza Nair (Peermade):** May I make a submission?

**Mr. Speaker:** I have heard all of them. If you also want to say something, I will hear.